

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

No. L-1/265/2022/CERC

Coram:

**Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of Order: 12.02.2025

In the matter of:

Approval of “Procedure for payment for Black Start Support” under Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.

Order

The Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 (hereinafter referred to as ‘Grid Code’) was published on 11.07.2023, in the Gazette of India Extraordinary (Part-III, Section-4, No. 488) and has been made effective from 01.10.2023.

2. Regulation 34 (9) of the Grid Code requires NLDC to prepare a procedure of payment for black start support by way of injection of power and submit it for approval by the Commission.

3. Accordingly, NLDC, vide its letter dated 25.07.2024, has submitted the “Procedure for payment for Black Start Support,” after stakeholder consultation for approval of the Commission.

4. The Commission has examined the Detailed Procedure, and after incorporating suitable changes, the Commission hereby approves the “Detailed Procedure for payment for Black Start Support.” The approved Detailed Procedure is enclosed as Annexure to this order which is effective from the date of issue of this Order.

Sd/
(Harish Dudani)
Member

Sd/
(Ramesh Babu V.)
Member

Sd/
(Jishnu Barua)
Chairperson

Procedure for payment for Black Start Support

Under Regulation 34(9)
of the CERC (Indian Electricity Grid Code) Regulations 2023.

1. Preamble

- 1.1. This Procedure is issued in accordance with CERC (Indian Electricity Grid Code) Regulations, 2023 (hereinafter to be referred to as 'Grid Code'), Chapter 6 Operating Code, Regulation No. 34 (9).
- 1.2. All the words and expressions used in the Procedure shall have the same meaning as assigned to them in the Grid code and various CERC Regulations.
- 1.3. In case of any grid disturbance, RLDCs shall inform all stakeholders in line with Regulation 37.2 of the Grid Code.
- 1.4. The payment for Black Start support shall be paid from the respective regional Deviation and Ancillary Service Pool Account.
- 1.5. This procedure would be applicable from the date of approval of this procedure by the Commission.

2. Objective

- 2.1. The objective of this procedure is to lay down the procedure for payment to any entity (inter-state or intra-state) extending black start support by way of injection of power for recovery of the power system from a partial or total blackout in the region.

3. Scope

- 3.1. This procedure shall be applicable for all categories of Grid disturbance classified in Regulation 37.2 (f) Table 8 of the Grid Code as per CEA Grid Standards.
- 3.2. This procedure shall be applicable for payment to any entity extending black start support by way of injection of power as identified as per Regulation 34 (6) of the Grid Code.
- 3.3. The details of intra-state & inter-state entities with black start facility as identified under Regulation 34 (6) of the Grid Code shall be maintained by the respective SLDCs/RLDCs/NLDC. ABT metering arrangement, as per CEA Metering Regulations, 2006, is mandatory for any entity qualifying for the payment for black start support.
- 3.4. Any intra-state or inter-state entity, other than an identified entity as per Regulation 34 (6) of the Grid Code, having scheduling, ABT metering arrangement as per CEA Metering Regulation, 2006, and who has extended black start support by way of injection of power during the grid disturbance shall also be eligible for the payment on account of extending black start support.
- 3.5. An intra-state entity shall be eligible for payment on account of extending black start support under this Procedure in case of Regional Grid-disturbance only and not for cases where the intra-state entity has extended the black start support for Grid-disturbance within their control area/State. Respective SLDCs may develop a similar procedure for intra-state black start support settlement for their control area jurisdiction.

3.6. All entities identified as per Regulation 34 (6) of the Grid Code with black start facility shall provide their Bank account details to their respective RLDCs/ SLDCs.

4. Payment for Black start support:

- 4.1. Respective RLDCs may advise the identified entities to extend black start support for the power system restoration from a partial or total blackout in the region.
- 4.2. Any inter-state/intra-state entity extending black start support by way of injection of power in the grid shall be paid for black start support from the time of injection of power to the grid after black start till the Power system recovers from Restorative State to an alert state or a normal state, as certified by the concerned RLDC.
- 4.3. The concerned RLDCs shall certify the time block of start of injection by an entity for extending the black start and the time block up to which an entity has provided the black start support, which shall be considered for settlement under black start support.
- 4.4. In line with regulation 34 (9) of Grid code, such intrastate/ inter-state entity shall be paid for actual ex-bus injection @ 110 % of the normal rate of charges for deviation in accordance with DSM Regulations for the last block in which the grid was available.
- 4.5. The payment to an entity extending black start support shall be made from the respective Regional Deviation and Ancillary pool account by the concerned RLDCs.
- 4.6. During such certified time blocks, the concerned entity shall be paid for in terms of the provisions of Regulation 34(9) of the Grid Code There shall be no corresponding schedule to their respective beneficiaries against actual generation while extending the black start support during such certified time block.
- 4.7. The concerned RLDC shall submit the consolidated details of all entities who have provided the black start support to respective RPCs along with the time block to be considered for deriving a normal rate of charges for deviation as per **format_AA**.
- 4.8. RPCs shall publish the statement for payment to the entity extending black start support in **format_BB** along with the upcoming week's deviation statement.
- 4.9. The concerned RLDCs shall make the payment on account of black start support to the eligible entities as per RPCs published statement within 10 days from their respective Regional Deviation and Ancillary Service Pool Account.
- 4.10. The RLDCs shall reconcile such payment with all the concerned entities within 2 months of the end of the financial quarter.

..... Regional Load Despatch centre

Ref no:

Date

Format_AA

Date	Time block	Entity_1 (Name of the entity that provided black start support)	Actual generation (in MW)	Time block to be considered for deriving a normal rate of charges for deviation	Start time block of black start support	End time block of black start support	Entity_2 (Name of the entity that provided black start support)	Actual generation (in MW)	Time block to be considered for deriving normal rate of charges for deviation	Start time block of black start support	End time block of black start support	----
01-mm-yy	1											
01-mm-yy	2											
01-mm-yy	3											
01-mm-yy	4											
....	..											
....												
....												
....												
....												
....												
....												
Total												

Signature

Name & Designation

..... Regional Load Despatch centre

Ref no:

Date

Format_BB						
Sl	Date	Entity (Name of the entity that provided black start support)	Actual generation (in MW)	The time block considered for deriving normal rate of charges for deviation	the normal rate of charges of deviation	Total Payments at the rate specified under the Grid Code
1	dd-mm-yyyy	DDD				
2		EEE				
3		FFF				
..						
....						
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....						
....						
....						
....						
....						
Total						

Signature

Name & Designation